

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

IA-1934/2021, IA-1064/2021, IA-5441/2021, IA-1508/2021, IA-3884/2021
IA-1016/2021, IA-1020/2021, IA-1025/2021, IA-1032/2021, IA-1054/2021
IA-1056/2021, IA-1060/2021, IA-4077/2021

IA

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Petitioner/Applicant
Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Apurva Praveen, Ms. Khyati Jain, Advs., Ms. Mansi Singh, Adv. In IA-1064/2021 & 1934/2020, Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant Upadhyay, Advs. In IA-1025/2021
For the Respondent : Mr. Rishi K. Awasthi, Mr. Rahul Kumar Gupta, Advs. in I.A. No. 1016/2021, 1020/2021, 1025/2021, 1032/2021, 1054/2021
For the RP : Mr. Rishabh Jain, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **14.05.2024.**

-Sd-
(COURT OFFICER)